

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).20879/2021

(Arising out of impugned final judgment and order dated 26-11-2021 in SA No. 726/2010 passed by the High Court of Judicature at Allahabad)

CHHEDA LAL (DECEASED) THR. LRS.

Petitioner(s)

VERSUS

MANNI LAL (DECEASED) THR. LRS. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.166354/2021-EXEMPTION FROM FILING O.T.)

Date : 08-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
 Mr. Prateek Yadav, Adv.
 Mr. Mangal Prasad, Adv.
 Mr. Mitr Rao, Adv.
 Mr. Prithavi Yadav, Adv.
 Mr. Gaurav Lomes, Adv.
 Mr. Mohd Muztaba, Adv.
 Mr. Ankur Yadav, AOR

For Respondent(s) Mr. Tahir Ashraf Siddiqui, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Four weeks' time is granted to complete the service.
- 2 List the Special Leave Petition on a non-miscellaneous day after four weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER